

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1138/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE PARTIES: State Bank Of India  
V/s.  
Dunar Foods Limited & Ors.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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For Respondent i.e. Deenai Foods.

1. MANOJ K. SINGH, Advocate
2. VIKAS K. SINGH, Advocate
3. VINEET ARORA, Advocate

Vikas  
Arora

4. Adv. Anandkumar Gantaw.

Adv. Vinay K. Mehta.

Adv for S.

1/6

Petitioner

Supreme Law

5) Mr. S. K. Garg

Petitioner.

SG

6) Mr. Anil Shahi (T.R.P)



(Contd--2)

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**ORDER**

**CP 1138/I&BC/NCLT/MB/MAH/2017**

1. Learned Representatives respectively from the side of the Debtor and Creditor are present. Arguments opened. However, before admission of the Petition of the Financial Creditor, the Counsel of the Respondent has indicated that there are certain defects in the Petition as per the Code under Section 7, Sub-section 5 of the Act. Hence the Petition is subject to rejection. However, to record our satisfaction on the 'Defects' as indicated and for adjudication on rejection further date is given to the Petitioner.
2. If the Petitioner is willing to file a reply or to rectify the defects as indicated by the Other Side, the same can be filed on or before **30<sup>th</sup> of August, 2017**, copy to be served in advance to the Other Side.
3. Adjourned to **07.09.2017 at 2.30 PM.**

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

Date : 16.08.2017

Sd/-

**M.K. SHRAWAT**

Member (Judicial)